HR1 D. K. BOROOAH : This question does not need a reply.

MR. CHAIRMAN : What happened in the Cabinet cannot be answered.

SHRI NIREN GHOSH : How can you avoid inconvenient questions? To all my questions, they say that information is being collected. Again and again, they are misusing the House.

MR. CHAIRMAN : When such a situation arises, we will look into it. This is the last question. We have taken sufficient time over it.

SHRI BABUBHAI M. CHINAI : The question is about the proposal of restricting the share capital of the foreign oil companies. In view of the fact that the foreign exchange bill is before the Parliament and it h; is been stated therein that there will not be more than 40 per cent of investment by the foreign countries, may I know whether these oil companies are within this 40 per cent limit? If they are above 40 per cent, what steps are being taken or the Government intends to take •o reduce this to 40 per cent according to the Foreign Exchange Bill which is before the Parliament now?

SHRI D. K. BOROOAH: This Government will do whatever the Parliament decides. If the Parliament decides that it should be 40 per cent, it will be 40 per cent.

APPLICATIONS BY FOREIGNERS FOR ADOPTION OF ORPHANS

125. SHRI SARDAR AMJAD ALI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of applications by foreigners are pending in different courts in the country for adoption and appointment of guardians of Indian orphans;

(b) if so, the number thereof; and

(c) what steps Government are taking for the care and maintenance of these orphans?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI N1TI RAJ SINGH CHAUDHURY): (a) and (b) The information is being collected from the State Governments and Union Territory Administrations and will be laid on the Table of the House.

(c) If the foster parent intends taking the child outside India, passport facilities are granted on application by the legal guardian with a financial guarantee bond from an Indian or foundling home guaranteeing proper maintenance of the child and the return of the child to India at the expense of the guardian or the guarantor in the event of the child becoming a destitute or the guardianship being terminated.

Once these children are taken abroad, Indian Missions there look after their welfare in general. If they come across any case where the child is not being treated properly, they take every possible measure to ensure that the child receives proper care and attention at the hands of the foster parents, until the child attains majority and is free either to retain the Indian citizenship or to acquire the citizenship of the concerned foreign country.

SHRI SARDAR AMJAD ALI: In view of the reply given in (c), may I ask trie hon. Minister as to whether this national Government has found out whether there is any institution within the country where the orphans of the country can be taken care of and be adopted by the Government?

SHRT NITI RAJ DHURY : In certain organised institutions being cared for. SINGH CHAU States they have where orphans are

SHRI N. R. CHOUDHURY: Sir, because of the economic conditio* of this

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country, poor people who die cannot leave anything behind to support their widows and children and, therefore, I ! would like to know whether the Govern- | ment will make a survey to assess the gravity of the problem and chalk out a suit- \ able programme for the maintenance of such widows and orphans.

SURF NITI RAJ SINGH CHAUDHURY : Sir, it is a suggestion for consideration.

श्री नागेश्वर प्रसाद शाही : श्रीमन्, इस विधान के ग्रन्तगंत बम्बई में सबसे प्रधिक दरकवास्ते पड़ी हैं और मुझे यह ज्ञात हुग्रा है कि--ज़ैमा कि गोल मटोल जवाव दिया गया है .

श्री सभापतिः क्यां ज्ञात हुन्ना है रहने दीजिए आप प्रज्ञ कीजिए ।

श्री नागेश्वर प्रसाद शाही: श्रीमन, ये सारी दरख्वास्तें लड़कों की गोद लेने के लिए नहीं पड़ी बल्कि लड़कियों को गोद लेने के लिए 90 फीसदी दरख्वास्तें पड़ी हैं।

श्री सभाषति : ज्ञात ग्रापने बना दिया, अब ग्राप प्रश्न पुष्टिंग ।

श्री नागेश्वर प्रसाद शाही : इससे जात होता है श्रीमन, कि बम्बई, केरल झौर मैसूर से जिस प्रकार लड़कियों को बहका कर बहरोन के इलाके झौर यूरोप के मुल्कों मैं लेजाकर उनमे नीचा घौर गन्दा काम कराते हैं, उसी धंधे को दूसरे ढंग से चलाने के लिए यह गोद लेने का तरोका झख्तियार किया गया है। मैं मंत्री जी से यह जानना चाहना हू कि क्या यह सच है कि जो दरख्वास्तें गोद लेने के लिए पड़ी हैं झनाथ बच्चों के नाम से, उनमें से 90 फीमदी दरख्वास्तें लड़कियों को गोद लेने के लिए है?

भी नोतिराज सिंह चौधरी : मैंने अपने उत्तर में कहा है कि स्टेट गवनैमेंट्स से जानकारी माँगो है और अभी वहां से जानकारी नहीं पाई है, इमलिए मैं नहीं कह सकता कि वस्बई में लड़कों या लडुकियों के बारे में कितना रेजियो है। श्री अगवम्बी प्रसाद यादव : श्रीमन्. मूल प्रश्न को मंत्री जी टाल रहे हैं, इसीलिए मैं यह जानना चाहना हूं कि ग्रगर सरकार सूचना संग्रह कर रही है तो पगर कोई भी सूचना संग्रह की हो तो सरकार बनाये कि सचमूच में उन ग्रावेदन-पत्नों में लडके-लडकियों का ग्रनपान क्या है ?

दूसरी बात में यह जानना चाहता हूं कि सरकार इन ग्रनायों को जिन्हें विदेशी लोग गोद लेना चाहते है और देश में भी ईमाई मिशनरी जिनको ईसाई बनाते है, उनकी सुरक्षा के लिए सरकार निश्चित कप से क्या करने जा रही है ?

श्री नीतिराज सिंह बीधरी : श्रीमन्, इसके लिए दरस्वास्तें प्रदेशों की ग्रदालतों में होती है ग्रौर प्रदेशों की ग्रदालतों का नियंवण प्रदेश णासनों के ग्रन्तगंत है । प्रदेश शासनों में हमारे पास सूचिना नहीं ग्राई है । इसलिए हम सारे देश के वारे में यह नहीं कह सकते कि लड़कों की तादाद कितनी है श्रीर लडकियों की तादाद कितनी है ।

श्री जगदम्बी प्रसाद यादव : किसी प्रदेश से नहीं ग्राई है ?

श्री नीतिराज मिंह चौधरी : हमारे पास सूचना ग्राई है कि दिल्ली में 81 दरख्वास्तें हैं, पौडिचेरी में 8दरक्वास्तें है । उड़ीसा, मणिपुर, ग्रंडमान निकोबार लक्ष्यदीवी, दादर ग्रौर नागर हवेली, मिजोरम, नागालेंड, ग्ररुणाचन प्रदेश, ग्रौर चंदीगढ़ में कोई दरख्वास्तें नही है । बाकी प्रदेशों से ग्रमी उत्तर नहीं ग्राये है ।

श्री जगदम्बी प्रसाद यादव मेरे प्रश्न का उत्तर नहीं हुमा । मैंने पूछा था कि जिन को विदेशी लोग गोद लेने का प्रयास करते हैं मौर जिनमे यहां के ईसाई मिणनरी....

भो सभाषति यह इंसाई मिणनरी का क्वेण्चच नहीं है । श्री हपंदेव मालवीय ।

SHRI HARSH DEO MALAVIYA: in the Nordic countries, particularly In Sweden and Norway, these days there is a general movement to adopt children from underdeveloped countries and especially they are very attentive to India and to African countries. I know it from personal knowledge; I have met some persons in Sweden.

MR. CHAIRMAN. We accept thai knowledge; you put your question.

SHRI HARSH DEO MALAVIYA: My question is this. Has the Government any knowledge of Indians who have been adopted in Sweden and Norway and such Scandinavian countries and have they any information as to how they are treated? Does our Embassy in those countries keep touch with those persons who are looking after Indian children after adoption?

SHRI NITI RAI SINGH CHAUDHURY : Many minor children have been adopted in Norway and Sweden and our Embassy is keeping contacts. We are having intimation about these children every now and then. I have a lot of information with me and if any Member is interested ...

SHRI HARSH DEO MALAVIYA : T

am asking about Sweden and Norway; how are the children treated there?

SHRI NITI RAJ SINGH CHAUDHURY : I am say nig about Norway and Sweden. The children are very well cared for. They have certified that they are being looked after property.

SHRI N. G. GORAY: In the interest of self-respect and honour of this country may 1 ask the Ministry whether they would consider stopping this practice altogether so that our children are not adopted by foreigners?

SHRI NITI RAJ SINGH CHAUDHURY: A Children's Adoption Bill is before a Joint Select Committee of Parliament and I hope it will take care of all these contingencies.

SHRI SANAT KUMAR RAHA : I want to know whether in view of all this the Government will give serious consideration to those applications which seek for adoption of girls? SHRI NITI RAI SINGH CHAUDHURY : I have not been able to hear the last portion of the question.

SHRI SANAT KUMAR RAHA: I want to know whether the Government will give serious consideration to those applications which seek for adoption of girls only.

SHRI NITI RAJ SINGH CHAUD HURY: The hon. Member desires that adoption of girls by foreginers should be banned?

SHRI SANAT KUMAR RAHA: Mr. Shahi asked whether Government knew that most of the applications were seeking for adoption of girls onl>. I want to know whether emphasis is given to such applications seeking for adoption of girls.

SHRI NITI RAJ SINGH CHAUDHURY : As I said, it is for all these reasons the Government have moved the Children's Adoption Bill which is now before a Joint Select Committee which I am sure will take care of all these things.

श्री स्रोउम् प्रकाश त्यागी : सभापति महोदय, मुझे विदेशों में इस सम्बन्ध में जानते का सवसर मिला है । एडाप्णन के सम्बन्ध में भारतवर्ध के प्रति बहुन ही गलत धारणा है। विदेशों में लोग यह समझते हैं कि भारतवर्ष में बच्चे भूखे मर रहे हैं स्रौर इसी स्राधार पर एडाप्णन होता है । मैं सरकार से यह जानना चाहता हूं कि क्या देश के स्वभिमान के रजार्थ विदेशियों द्वारा यहां के वच्चों के एडाप्णन की इस प्रथा को समाप्त करने का सरकार विचार करती है । यदि नहीं तो क्यों ?

श्री नीतिराज सिंह बौधरी : मैंने अर्ज किया कि जाइंट सिलेक्ट कमेटी के सामने जो विल है उसमें इन सब बातों पर विचार कर के संसद के माननीय सदस्य जो उसमें प्रतिनिधि हैं जो निर्णय करेंगे वह सदन के सामने आयेगा और फिर जैसा कानून बनेगा उमके अनुसार घमल होगा।

श्री श्रोदम् प्रकाश त्यागीः देशके स्वाभिमान का प्रश्न है ।